

आयकर अपीलीय अधिकरण, 'एस.एम.सी' 'ए' न्यायपीठ, चेन्नई  
IN THE INCOME TAX APPELLATE TRIBUNAL ,  
'SMC' 'A' BENCH, CHENNAI  
श्री ए. मोहन अलंकामणी,लेखा सदस्य केसमक्ष  
Before Shri A. Mohan Alankamony, Accountant Member

आयकरअपीलसं./I.T.A.No.1594/Mds/2015  
(निर्धारणवर्ष / Assessment Year: 2005-06)

Smt. S. Kannagi, Flat No.3, Mid Town Apartments, No.326, TTK Road, Alwarpet, Chennai – 600 018. PAN: AHGPK1838H (अपीलार्थी/Appellant)	Vs	The ACIT, Circle XV, Chennai (प्रत्यर्थी/Respondent)
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अपीलार्थीकीओरसे/ Appellant by	:	None
प्रत्यर्थीकीओरसे/Respondent by	:	Shri Sagadevan, JCIT

सुनवाईकीतारीख/Date of hearing	:	04.07.2017
घोषणाकीतारीख /Date of Pronouncement	:	04.07.2017

**आदेश / ORDER**

This appeal by the assessee is directed against the order passed by the Ld. Commissioner of Income Tax (Appeals)-4, Chennai dated 26.03.2015 in ITA No.16/13-14 for the assessment year 2005-06 passed u/s.250(6) r.w.s.143(3) of the Act.

2. On the earlier occasion dated 24.04.2017 the Ld. AR had sought adjournment vide her letter dated 18.04.2017 and the same was granted. Further both the parties were intimated in the open court regarding the next date of hearing which was fixed on 04.07.2017. However, on the said date, none appeared on behalf

of the assessee, nor any request for adjournment was filed by the Ld. AR.

3. In view of the above, I'm of the considered opinion that the assessee is not interested in pursuing the appeal filed before this Tribunal. Hence, following the decision of the Delhi Bench in the case of CIT v. Multiplan India P. Ltd., reported in 38 ITD 320 and the judgment of the Hon'ble Madhya Pradesh High Court in the case of Late Tukoji Rao Holkar (223 ITR 480), I dismiss the appeal in limine. The Registry is hereby directed to dispatch this order to the assessee within a period of 7 days from this day.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on the 04<sup>th</sup> July, 2017.

Sd/-

(ए. मोहन अलंकामणी)

(A. Mohan Alankamony)

लेखा सदस्य/Accountant Member

चेन्नई/Chennai,

दिनांक/Dated 04<sup>th</sup> July, 2017

JR

आदेश की प्रतिलिपि अग्रेषित/Copy to:

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|------------------------|--------------------------|------------------------------|
| 1. अपीलार्थी/Appellant | 2. प्रत्यर्थी/Respondent | 3. आयकर आयुक्त (अपील)/CIT(A) |
| 4. आयकर आयुक्त/CIT     | 5. विभागीय प्रतिनिधि/DR  | 6. गार्ड फाईल/GF             |